

**GOVERNMENT OF INDIA  
EXTERNAL AFFAIRS  
LOK SABHA**

STARRED QUESTION NO:31  
ANSWERED ON:19.02.2003  
DUAL CITIZENSHIP  
ANANTA NAYAK

**Will the Minister of EXTERNAL AFFAIRS be pleased to state:**

- (a) whether the Government have decided to confer dual citizenship on NRIs (Non Resident Indians) and PIOs (Persons of Indian Origin);
- (b) if so, the terms laid down for the purpose and the recommendations of the Committee headed by Dr. L.M. Singhvi in this regard;
- (c) whether any discrimination in this regard was/is being made against NRIs and PIOs residing in certain countries;
- (d) if so, the reasons therefor, country-wise ; and
- (e) the remedial steps proposed in this regard?

**Answer**

THE MINISTER OF STATE IN THE MINISTRY OF EXTERNAL AFFAIRS (SHRI DIGVIJAY SINGH)

(a) to (e) Based on the recommendation made by the High Level Committee on the Indian Diaspora, the Government has decided to grant dual citizenship under the Citizenship Act, 1955 to persons of Indian origin who have acquired the citizenship of certain countries. The details and other modalities in this regard are being worked out.